

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

FIFTH REPORT

(Presented on 25.2.2015)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.

2. The Committee met on 23 February, 2015 for –

- I. Examination of eight Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
- III. Reconsideration of classification of four Bills.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following eight Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2015
(Amendment of article 148)
by Shri Bajjayant Panda, M.P.

The Bill seeks to amend article 148 of the Constitution with a view to provide that the Comptroller and Auditor-General shall be appointed on the recommendation of a Committee consisting of –

- (i) Prime Minister;
- (ii) Speaker of Lok Sabha;
- (iii) Leader of Opposition in Lok Sabha;
- (iv) Leader of Opposition in Rajya Sabha; and
- (v) incumbent Comptroller and Auditor-General.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2015
(Insertion of new article 14A, etc.)
by Shri Bhartruhari Mahtab, M.P.

The Bill seeks to insert a new article 14A with a view to provide that the State shall not discriminate in the matters of personal laws on the ground of religion. The Bill also seeks to omit article 44 of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2015
(Insertion of new article 21B)
by Shri Sushil Kumar Singh, M.P.

The Bill seeks to insert a new article 21B in the Constitution with a view to make 'Right to Privacy' as a Fundamental Right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2015
(Insertion of new article 21B)
by Shri Janardan Singh 'Sigriwal', M.P.

The Bill seeks to amend the Constitution with a view to make right to shelter a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2015
(Amendment of the Eighth Schedule)
by Shri Janardan Singh 'Sigriwal', M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Bhojpuri' and 'Magahi' languages in that Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2015
(Amendment of the Preamble, etc.)
by Shri Gopal Chinayya Shetty, M.P.

The Bill seeks to amend the Constitution with a view to substitute the word 'Hindustan' for the word 'India' in the Preamble and subsequent reference throughout the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 2015
(Insertion of new article 16A)
by Shri Sankar Prasad Datta, M.P.

The Bill seeks to insert a new article 16A in the Constitution with a view to enable the State to provide reservation to persons belonging to the Scheduled Castes and the Scheduled Tribes in private enterprises.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (8) The Constitution (Amendment) Bill, 2015
(Insertion of new article 21B)
by Shri Gopal Chinayya Shetty, M.P.

The Bill seeks to insert a new article 21B in the Constitution with a view to provide that every citizen shall have the right to safe and adequate quantity of drinking water at a convenient place at regular intervals.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of forty-eight Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that forty-one Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining seven Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Reconsideration of classification of Bills

6. The Committee then took up for reconsideration of classification of the following four Bills:-

- (1) The Compulsory Teaching of Yoga in Educational Institutions Bill, 2014 by Dr. Ramesh Pokhriyal 'Nishank', M.P.

The Bill seeks to provide for making yoga education a compulsory subject in all educational institutions from primary school level to senior secondary school level and for matters connected therewith.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

- (2) The Constitution (Amendment) Bill, 2014 (Insertion of new articles 16A and 29A) by Shri Nishikant Dubey, M.P.

The Bill seeks to insert new articles 16A and 29A in the Constitution with a view to provide for fifteen per cent. reservation in posts and services and in all educational institutions under the State in favour of persons belonging to the economically weaker sections of the society.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

- (3) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2014 (Amendment of the Schedule) by Shri Nishikant Dubey, M.P.

The Bill seeks to amend the Constitution (Scheduled Tribes) Order, 1950 with a view to include Bhuian Ghatwal, Ghatwar, Kadar, Khetori and Pariyar tribes in the list of Schedule Tribes in respect of the State of Jharkhand.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

- (4) The Bihar Reorganisation (Amendment) Bill, 2014
(Amendment of the Eighth Schedule)
by Shri Nishikant Dubey, M.P.

The Bill seeks to amend the Eighth Schedule of the Bihar Reorganization Act, 2000 with a view to provide that the pension liability of Bihar and the successor State, Jharkhand shall be calculated on the basis of ratio of population of the two States and not on the basis of number of employees, as is presently being done. The Bill also provides that its provisions shall apply from retrospective effect, *i.e.* from 15 November 2000.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

Recommendations

7. The Committee recommend that -

- (i) Sharvashri Baijayant Panda, Bhartruhari Mahtab, Sushil Kumar Singh, Janardan Singh 'Sigrival', Gopal Chinayya Shetty and Sankar Prasad Datta be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in paragraph 3 above;
- (ii) the classification and allocation of time to forty-eight Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the reclassification of the Bills, as shown in paragraph 6, be agreed to by the House.

NEW DELHI;

23 February, 2015

4 Falguna, 1936 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Mines and Minerals (Development and Regulation) Amendment Bill, 2014 (<u>Insertion of new section 3A</u>) by Shri Vincent H. Pala, M.P.	103 of 2014	A	2 hours
2.	The Nursing Profession (Abolition of Service Bond and Miscellaneous Provisions) Bill, 2014 by Shri Anto Antony, M.P.	112 of 2014	A	2 hours
3.	The Constitution (Amendment) Bill, 2014 (<u>Amendment of the Eighth Schedule</u>) by Shri Tamradhwaj Sahu, M.P.	123 of 2014	A	2 hours
4.	The Banning of Harmful Pesticides Bill, 2014 by Shri P. Karunakaran, M.P.	153 of 2014	A	2 hours
5.	The Maternity Benefit (Amendment) Bill, 2014 (<u>Amendment of section 5</u>) by Shri P. Karunakaran, M.P.	176 of 2014	A	2 hours
6.	The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2014 (<u>Amendment of section 26, etc.</u>) by Shri M.K. Raghavan, M.P.	168 of 2014	A	2 hours
7.	The Drugs (Price Control) Bill, 2014 by Shri M.K. Raghavan, M.P.	144 of 2014	A	2 hours
8.	The Health Insurance Scheme Bill, 2014 by Shri M.K. Raghavan, M.P.	165 of 2014	A	2 hours
9.	The Constitution (Amendment) Bill, 2014 (<u>Amendment of article 316</u>) by Shri M.K. Raghavan, M.P.	124 of 2014	A	2 hours

1	2	3	4	5
10.	The Central Homeopathy University Bill, 2014 by Shri Kodikunnil Suresh, M.P.	181 of 2014	A	2 hours
11.	The Scheduled Castes Hamlets (Provision of Basic Facilities) Bill, 2014 by Shri Kodikunnil Suresh, M.P.	148 of 2014	A	2 hours
12.	The Commercial Crop Workers (Welfare) Bill, 2014 by Shri Kodikunnil Suresh, M.P.	163 of 2014	A	2 hours
13.	The High Court at Patna (Establishment of a Permanent Bench at Siwan) Bill, 2014 by Shri Om Prakash Yadav, M.P.	131 of 2014	A	2 hours
14.	The Farmers (Old Age Pension) Bill, 2014 by Shri Om Prakash Yadav, M.P.	128 of 2014	A	2 hours
15.	The Flood Control Bill, 2014 by Shri Om Prakash Yadav, M.P.	130 of 2014	A	2 hours
16.	The Armed Forces Covenant Bill, 2014 by Maj Gen B C Khanduri AVSM (Retd), M.P.	174 of 2014	A	2 hours
17.	The High Court of Jharkhand (Establishment of a Permanent Bench at Dumka) Bill, 2014 by Shri Nishikant Dubey, M.P.	133 of 2014	A	2 hours
18.	The Farmers (Protection, Prevention of Suicides and Welfare) Bill, 2014 by Shri Nishikant Dubey, M.P.	171 of 2014	A	2 hours
19.	The Constitution (Amendment) Bill, 2014 (<u>Amendment of the Seventh Schedule</u>) by Shri P.P. Chaudhary, M.P.	125 of 2014	A	2 hours

1	2	3	4	5
20.	The Constitution (Amendment) Bill, 2014 (<u>Amendment of the Seventh Schedule</u>) by Shri P.P. Chaudhary, M.P.	126 of 2014	A	2 hours
21.	The Constitution (Amendment) Bill, 2014 (<u>Amendment of the Seventh Schedule</u>) by Shri P.P. Chaudhary, M.P.	139 of 2014	A	2 hours
22.	The Vegetable Products (Remunerative Support Price and Insurance) Bill, 2014 by Shri Devji M. Patel, M.P.	157 of 2014	A	2 hours
23.	The Farmers (Protection from Natural Calamities and Other Welfare Measures) Bill, 2014 by Shri Devji M. Patel, M.P.	137 of 2014	A	2 hours
24.	The Fruit and Vegetable Board Bill, 2014 by Shri Devji M. Patel, M.P.	142 of 2014	A	2 hours
25.	The Compulsory Medical Preparedness in Schools Bill, 2014 by Dr. Kirit Premjibhai Solanki, M.P.	166 of 2014	A	2 hours
26.	The Prohibition on Use of Coercive Methods for Recovery of Bank Loans Bill, 2014 by Dr. Kirit Premjibhai Solanki, M.P.	151 of 2014	A	2 hours
27.	The Indian Penal Code (Amendment) Bill, 2014 (<u>Insertion of new section 304AA</u>) by Dr. Kirit Premjibhai Solanki, M.P.	152 of 2014	A	2 hours
28.	The Public Records (Amendment) Bill, 2014 (<u>Amendment of section 2, etc.</u>) by Dr. Shashi Tharoor, M.P.	180 of 2014	A	2 hours
29.	The Establishment of Permanent Benches of High Courts at State Capitals Bill, 2014 by Dr. Shashi Tharoor, M.P.	169 of 2014	A	2 hours

1	2	3	4	5
30.	The Good Samaritan (Protection from Civil and Criminal Liabilities) and Miscellaneous Provisions Bill, 2014 by Shrimati Kirron Kher, M.P.	156 of 2014	A	2 hours
31.	The Indian Forest (Amendment) Bill, 2014 (<u>Amendment of section 2</u>) by Shri P.D. Rai, M.P.	145 of 2014	A	2 hours
32.	The Narcotic Drugs and Psychotropic Substances Abuse (Survey) Bill, 2014 by Shri P.D. Rai, M.P.	177 of 2014	A	2 hours
33.	The Compulsory Voting Bill, 2014 by Shri Chandrakant Khaire, M.P.	164 of 2014	A	2 hours
34.	The Unemployment Allowance Bill, 2014 by Shri Ashok Mahadeorao Nete, M.P.	162 of 2014	A	2 hours
35.	The Civilian Awards (Recommendation Committee) Bill, 2014 by Shri Ashok Mahadeorao Nete, M.P.	178 of 2014	A	2 hours
36.	The Constitution (Amendment) Bill, 2014 (<u>Insertion of new articles 21B, 21C and 21D</u>) by Shri C.R. Patil, M.P.	138 of 2014	A	2 hours
37.	The Special Financial Assistance to the State of Gujarat Bill, 2014 by Shri C.R. Patil, M.P.	170 of 2014	A	2 hours
38.	The Abolition of Begging Bill, 2014 by Shri C.R. Patil, M.P.	175 of 2014	A	2 hours
39.	The Electricity (Amendment) Bill, 2014 (<u>Substitution of new section for section 4, etc.</u>) by Shri Arjun Meghwal, M.P.	146 of 2014	A	2 hours
40.	The Tourism Promotion Authority Bill, 2014 by Shri Arjun Meghwal, M.P.	167 of 2014	A	2 hours

1	2	3	4	5
---	---	---	---	---

41. The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Bill, 2014
(Insertion of new section 16B, etc.)
by Shri Arjun Meghwal, M.P. 147 of 2014 A 2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Indian Penal Code (Amendment) Bill, 2014 (<u>Omission of section 353</u>) by Shri Nishikant Dubey, M.P.	172 of 2014	B	2 hours
2.	The Constitution (Amendment) Bill, 2014 (<u>Amendment of article 243C</u>) by Maj Gen B C Khanduri AVSM (Retd), M.P.	140 of 2014	B	2 hours
3.	The Euthanasia (Regulation) Bill, 2014 by Shri Bhartruhari Mahtab, M.P.	173 of 2014	B	2 hours
4.	The States Reorganisation Commission Bill, 2014 by Shri Chandrakant Khaire, M.P.	143 of 2014	B	2 hours
5.	The Commission for the Formation of the State of Vidarbha Bill, 2014 by Shri Ashok Mahadeorao Nete, M.P.	161 of 2014	B	2 hours
6.	The Forest (Conservation) Amendment Bill, 2014 (<u>Insertion of new section 3C</u>) by Shri Ashok Mahadeorao Nete, M.P.	154 of 2014	B	2 hours
7.	The Cow Protection Authority Bill, 2014 by Shri Arjun Meghwal, M.P.	149 of 2014	B	2 hours
